

Central Administrative Tribunal
Principal Bench: New Delhi

RA No. 143/97 in OA 68/97

New Delhi, this the 4th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

Union of India through

1. General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Signalling & Telecommunication Engineer,
Northern Railway,
Baroda House, New Delhi.
3. Chief Workshop Manager,
Northern Railway Signal Workshop,
Ghaziabad.Review applicants

-versus-

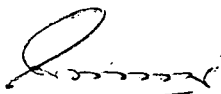
Swaran Singh,
S/o Sh. Jagdish Chand
Substitute Khallasi, Signal Workshop,
Northern Railway, Ghaziabad. .Respondents/
Original applicants

O R D E R (By circulation)
(Dr. Jose P. Verghese, Vice-Chairman)

The main grievance in the OA being payment of subsistence allowance, we had allowed the OA stating that the petitioner is entitled to subsistence allowance under Rule 54 of the Railway Servants (Discipline & Appeal) Rules, 1968. The UOI i.e. review applicant has now filed a review petition stating that there is an error of law interpreting the said Rule. We have perused the judgement once again and we find that there is no order to pay back wages as alleged by the review applicant, given by us by our previous orders and no other error has been shown that

calls for our interference in the impugned order. In view
of this, this RA is dismissed with no order as to costs.

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(S.P. Biswas)
Member (A)



(Dr. Jose A. Verghese)
Vice-Chairman (J)

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